

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2535
ANSWERED ON:11.03.2011
BENEFITS OF RESERVATION
Jakhar Shri Badri Ram

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Government provides reservation and other benefits of the Scheduled Tribes to such a child whose father belongs to non-Scheduled Tribes community and mother belongs to the Scheduled Tribes community; and

(b) if so, the details thereof and the number of such families in the country, State-wise including Rajasthan?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS(SHRI MAHADEO SINGH KHANDELA)

(a): No, Madam. The Hon'ble Supreme Court in its decision dated 14/02/2006 in Civil Appeal No. 6445 of 2000 - Anjan Kumar Vs. Union of India in 2006 – has held that the "offshoots of the wedlock of a tribal woman married to a non-tribal husband i.e. forward Class cannot claim Scheduled Tribe status". The Ministry of Tribal Affairs vide its letter dated 03/10/2008 had issued necessary instructions to all States/UTs for compliance of the judgement of the Hon'ble Supreme Court.

(b): Does not arise.